

सरकारों/संस्थाओं को केन्द्रीय सहायता की व्यवस्था करना, और (3) कोसर का मारंग में पता लगाने वाले केन्द्रों को खोलने के लिए केन्द्रीय सहायता की व्यवस्था करना।

(ब) ऐसा कोई विचार नहीं है।

उपेक्षित क्षेत्रों में रेल सेवाएँ

6328. श्री राम विलास पासवान: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या निकट भविष्य में रेल सेवा का विस्तार बिहार के उपेक्षित क्षेत्रों तक करने की कोई योजना है ;

(ख) यदि हाँ, तो ऐसे स्थानों के नाम क्या हैं, और

(ग) क्या सरकार का विचार दरभंगा से कुशेश्वरस्थान शहरबानी होकर मानसी तक एक नई रेल सेवा का विस्तार करने का है?

रेल मंत्रालय में उप मंत्री (श्री मल्लिकार्जुन): (क) फिलहाल ऐसा करने की कोई योजना नहीं है क्योंकि राष्ट्रीय परिवहन नीति समिति की रिपोर्ट पर सरकार का निर्णय अभी प्राप्त नहीं हुआ है।

(ख) प्रश्न नहीं उठता।

(ग) समस्तीपुर के रास्ते दरभंगा से मानसी तक रेलवे लाइन पहले से मौजूद है और जब सकरी-हसनपुर रोड नयी लाइन का अनुमोदित निर्माण कार्य पूरा हो जायेगा तो सकरी और हसनपुर के रास्ते दरभंगा से मानसी तक एक और लाइन उपलब्ध हो जायेगी।

Payment of Gratuity to Retiring Officers

6329. SHRI RAM VILAS PASWAN: Will the Minister of LABOUR be pleased to state:

(a) whether some representations have been received from the retiring officers of his Ministry whom higher amount of gratuity admissible under

the proviso to Rule 50(5) of the C.C.S. (Pension) Rules, 1972 has been denied; and

(b) if so, the reasons for not granting the higher amounts?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b). A retired Under Secretary of this Ministry had represented for calculation of the amount of gratuity admissible to him under the proviso to Rule 50 (5) of the C.C.S. (Pension) Rules, 1972. His request has been acceded to.

Workers' Education Scheme

6330. SHRI G. Y. KRISHNAN: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal under consideration to educate the workers under the National Adult Education Programme of the Ministry of Education;

(b) if so, the programme of Government in this regard;

(c) whether Government are aware that Workers' Education Scheme is not functioning properly; and

(d) if so, the remedial steps Government are taking to improve its performance?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b). The Central Board for Workers Education, an autonomous organisation under the Government of India, has undertaken an Adult Education Programme in close collaboration with the Ministry of Education. This scheme was started on 2nd October, 1978 and it is being implemented intensively in plantation and mining areas where illiteracy is comparatively more. As on 31st March, 1980, 15043 workers were participating in 607 adult literacy classes in 41 regional centres.

(c) and (d). The Workers Education Review Committee appointed by the Government to review the working of the scheme has made recommendations for improvement in the scheme. These are being implemented.

Labour Disputes

6331. SHRI G. Y. KRISHNAN: Will the Minister of LABOUR be pleased to state:

(a) the number of cases relating to labour disputes pending before the Labour Tribunal Courts, State-wise;

(b) the reasons for delay in their disposal; and

(c) whether Government have issued instructions that the labour disputes should invariably be disposed of within a specified period?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) A State-wise statement showing the number of cases relating to labour disputes where the Central Government is the appropriate authority, pending before the various Central Government Industrial Tribunal-cum-Labour Courts, as on 31-5-1980 is at Annexure I.

(b) The main reasons for delay in the disposal of cases are:—

(i) stay orders in some of the cases.

(ii) the parties seeking adjournments.

At times, vacancy in the Tribunals also causes some delay.

(c) The Industrial Disputes Act, 1947 does not provide for a specified period within which the awards should be made. However, the position of cases is reviewed from time to time and Presiding Officers are requested to expedite disposal.

Statement

ANNEXURE I

Number of cases relating to labour disputes pending before the Central Government Industrial Tribunal-cum-Labour Courts as on 31-5-80.

S. No.	Name of the State/Union Territory	No. of cases pending
1.	Assam	11
2.	Bihar	217
3.	Chandigarh	24
4.	Delhi	80
5.	Gujarat	7
6.	Goa, Daman & Diu	41
7.	Haryana	5
8.	Himachal Pradesh	23
9.	Jammu & Kashmir	4
10.	Karnataka	2
11.	Kerala	3
12.	Maharashtra	70
13.	Madhya Pradesh	47
14.	Orissa	2
15.	Punjab	9
16.	Rajasthan	12
17.	Tamil Nadu	2
18.	Uttar Pradesh	47
19.	West Bengal	197